
(2018) 08 DEL CK 0268
In the Delhi High Court
Case No : BAIL APPLN. 611 OF 2018

Sanjeev Dass

APPELLANT

Vs

State (Govt. Of Nct Of Delhi)

RESPONDENT

Date of Decision : 17-08-2018

Acts Referred:

Indian Penal Code, 1860 — Section 354, 452, 506, 509

Citation : (2018) 08 DEL CK 0268

Hon'ble Judges : SANJEEV SACHDEVA, J

Bench : Single Bench

Final Decision : Disposed Off

Judgement

SANJEEV SACHDEVA, J. (ORAL)

1. The petitioner seeks anticipatory Bail in case FIR No. 384 of 2017 under Sections 452/354/506/509 of the IPC Police Station Pandav Nagar, Delhi.
2. The allegations in the FIR are that the complainant who resided as a tenant in the property was assaulted by the petitioner. It is alleged that the complainant was in her house when she heard someone abusing from outside. On coming out, she found that the petitioner was hurling abuses and when she confronted him and asked him not to abuse he got annoyed and pushed her on which she fell down. He is also to have threatened the complainant.
3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated. Further, he submits that admittedly, no injury has been sustained by anyone and there is no enmity between the petitioner and complainant. Learned counsel further submits that the complainant has already left the house and is no longer residing in the area.

4. By order dated 19.03.2018, interim protection was granted to the petitioner subject to petitioner joining investigation. It is informed by learned APP that the petitioner did join investigation.

5. Keeping in view the facts and circumstances of the case and without commenting upon the merits of the case and on perusal of the records, I am of the view that the petitioner has made out a case for grant of anticipatory bail.

6. Accordingly, it is directed that in the event of arrest, the arresting officer/IO/SHO shall release the petitioner on bail on his furnishing a bail bond in

the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the arresting officer/Investigating Officer/SHO concerned. The

petitioner shall not do anything that may prejudice either the trial or the prosecution witnesses.

7. The Petition is disposed of in the above terms.

8. Order Dasti under signatures of the Court Master